

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 6023/2022

(Arising out of impugned final judgment and order dated 05-01-2022 in TTR No. 343/2013 passed by the High Court Of Judicature At Allahabad)

COMMERCIAL AUTO SALES P. LTD

Petitioner(s)

VERSUS

COMMISSIONER OF COMMERCIAL TAX

Respondent(s)

(FOR ADMISSION and I.R. and IA No.49427/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.49428/2022-EXEMPTION FROM FILING O.T.)

Date : 29-04-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Pawanshree Agrawal, AOR
Mr. Kaushik Choudhury, Adv.
Mr. Shoubhik Gupta, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

At the request of the learned counsel for the petitioner, time of three weeks is granted to file additional documents.

(INDU MARWAH)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER